

Des.No. 453 /17

Office of the
Senior Civil Judge and
Chief Judicial Magistrate,
Kodagu, Madikeri,
Dated 24th March, 2017

Sub: Regarding administration and trial of criminal cases pertaining to the jurisdiction of newly established Kushalnagar Traffic Police Station and Kushalnagar Rural Police Station.

Ref: 1) Letter No.ಸಿಬ್ಬಂದಿ(೧):ಅರ್ಜಿ:ಕೊಡಗು:2017, dated 13.03.2017 of Superintendent of Police, Kodagu, Madikeri.

2) Letter No.725/2017, dated 16.03.2017 of Hon'ble Prl.District and Sessions Judge, Kodagu, Madikeri.

3) Letter No.ADMN/866/17, dated 23.03.2017 of Hon'ble Prl.District and Sessions Judge, Kodagu, Madikeri.

NOTIFICATION

With reference to the above subject and in view of the powers conferred by section 15(2) of Code of Criminal Procedure, 1973 in partial modification of earlier notification, as per the direction of the Hon'ble Prl.District and Sessions Judge, Kodagu, Madikeri, in view of the establishment of **Kushalnagar Traffic Police Station and Kushalnagar Rural Police Station** it is hereby authorised Civil Judge and Judicial Magistrate First Class,

Kushalnagar to administer and try the criminal cases pertaining to the newly established Kushalnagar Traffic Police Station and Kushalnagar Rural Police Station apart from the Police Stations which have already been allocated. **The Civil Judge and Judicial Magistrate First Class, Kushalnagar** is authorise to receive F.I.R., Private Complaints, Property Form, Charge Sheet etc., in respect of the offences that are arise within the jurisdiction of aforesaid Police Stations for which the said Court is having jurisdiction to try or is having jurisdiction to commit the cases.

This Notification will come into effect immediately.

Sd/-xxx
(T.C.Srikanth)
Senior Civil Judge and
Chief Judicial Magistrate,
Kodagu, Madikeri.